Utilisation of MPLADS Fund

- 839. SHRI TARIQ ANWAR: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:
- (a) whether it is a fact that MPLADS funds have not been utilised by the several States during the last two years;
 - (b) if so, the reasons therefor;
- (c) the names and number of States which have not fully and properly utilised these funds; and
 - (d) the steps Government propose to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI OSCAR FERNANDES): (a) All States have not fully utilised the MPLADS funds during last two years.

- (b) The main reasons for non-utilisation of the MPLADS funds fully are(i) delay in processing of recommendations received from MPs by District
 authorities; (ii) delay in preparation of estimates by the concerned agencies;
 (iii) delay in issue of financial sanction by the District Heads: (iv) noncompliance of timeframe by the implementing agencies: and (v) nonsubmission of expenditure statement by District Heads to the Government
 of India in time
- (c) State-wise release of MPLADS funds and utilization percentage as on 30.11.2004 is given in the enclosed Statement (See below).
- (d) The Government proposes to request the Chief Secretaries of all States and U.T. Administrations to review the implementation of MPLAD Scheme and issue necessary direction to all concerned. The officers of the Ministry of Statistics and Programme Implementation will take up Statewise review at State Headquarters to expedite the implementation of the Scheme. The software launched on 30.11.2004 for monitoring of MPLADS works will be operationalised in all the districts.

RAJYA SABHA

Statement
State-wise Cumulative Release of Funds and Expenditure under
MPLADS (as on 30/11/2004)

SI. No.	State	Released by G.O.I. (Rs. cr.)	availa-	Amount Sanct- ioned (Rs. cr.)	oned	Expenditure incurred (Rs. cr.)	e % Utilisat- ion over release	Unspent Balance (Rs. cr.)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1.	Nominated	170.00	172.18	159.99	94.11	127.83	75.20	47.10
2.	Andhra Pradesh	1005.95	1026.49	987.71	98.19	868.38	86.32	158.14
3.	Arunachal Pradesi		52.76	49.19	94.33	48.10	92.24	4.66
4.	Assam	355.55	363.08	335.42	94.34	318.11	89.47	46.20
5.	Bihar	945.35	959.08	899.26	95.13	798.50	84.47	160.63
6.	Goa	46.15	48.50	48.71	105.54	38.78	84.02	10.22
7.	Gujarat	606.85	621.43	591.34	97.44	522.99	86.18	98.44
8.	Haryana	251.25	255.08	240.01	95.53	226.67	90.22	28.61
9.	Himachal Pradesh	113.35	115.55	104.74	92.41	98.47	86.87	17.08
10.	Jammu & Kashmir	137.50	139.54	129.46	94.15	104.39	75.92	35.14
11.	Karnataka	670.00	686.56	653.84	97.59	616.36	91.99	70.20
12.	Kerala	468.45	492.70	472.76	100.92	376.01	80.27	116.70
13.	Madhya Pradesh	678.60	691.04	657.25	96.85	610.33	89.94	80.73
14.	Maharashtra	1069.75	1107.97	1107.09	103.49	934.79	87.38	173.18
15.	Manipur	51.15	51.54	48.54	94.89	44.56	87.12	6.98
16.	Meghalaya	50.15	50.65	47.38	94.48	47.38	94.47	3.27
17.	Mizoram	34.10	34.33	32.87	96.39	32.87	96.39	1.47
18.	Nagaland	34.10	34.18	31.10	91.20	31.10	91.20	3.08
19.	Orissa	513.00		488.94	95.31	424.17	82.68	97.03
20.	Punjab	331.05	336.70	315.55	95.32	262.90	79.41	76.20
21.	Rajasthan	582.25	589:46	569.82	97.87	523.63	89.93	66.98
22.	Sikkim	33.10		30.01	90.68	27.61	83.41	5.98
23.	Tamil Nadu	965.35	985.16	961.58	99.61	911.73	94.45	81.44
24.	Tripura	49.15	49.37	<i>A</i> 9.49	100.70	43.33	88.16	6.23 .
25.	Uttar Pradesh		1905.31			1663.94	88.33	246.05
26.	West Bengal	887.35	906.60	871.08	98.17	714.56	80.53	192.13
27.	A & N Islands	17.05		15.52	91.03	15.52	91.03	2.10
28.	Chandigarh	16.05		15.51	96.64	15.46	96.31	1.07
29.	D & N Haveli	16.05	16.61	18.52	115.39	15.37	95.76	1.24
30.	Daman & Diu	16.05		16.07	100.12	15.36	95.70	0.80
31.	Delhi	147.95	151.77	135.50	91.58	109.66	74.12	42.11

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(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
Lakshdweep	15.05	16.27	12.22	81.20	11.02	73.21	5.25
Pondicherry	33.10	35.54	33.47	101.11	26.60	80.37	11.26
	254,65	257.75	244.88	96.16	230.57	90.55	27.17
Uttaranchal	118.25	119.72	110.75	93.66	98.13	82.98	21.60
Jharkhand	286.75	291.30	265.25	92.50	227.09	79.20	65.39
TOTAL:	12906.301	3168.86	12548.24	97.23	1182.26	86.64	1986.60
	Lakshdweep Pondicherry Chhattisgarh Uttaranchal Jharkhand	Lakshdweep 15.05 Pondicherry 33.10 Chhattisgarh 254,65 Uttaranchal 118.25 Jharkhand 286.75	Lakshdweep 15.05 16.27 Pondicherry 33.10 35.54 Chhattisgarh 254,65 257.75 Uttaranchal 118.25 119.72 Jharkhand 286.75 291.30	Lakshdweep 15.05 16.27 12.22 Pondicherry 33.10 35.54 33.47 Chhattisgarh 254,65 257.75 244.88 Uttaranchal 118.25 119.72 110.75 Jharkhand 286.75 291.30 265.25	Lakshdweep 15.05 16.27 12.22 81.20 Pondicherry 33.10 35.54 33.47 101.11 Chhattisgarh 254,65 257.75 244.88 96.16 Uttaranchal 118.25 119.72 110.75 93.66 Jharkhand 286.75 291.30 265.25 92.50	Lakshdweep 15.05 16.27 12.22 81.20 11.02 Pondicherry 33.10 35.54 33.47 101.11 26.60 Chhattisgarh 254,65 257.75 244.88 96.16 230.57 Uttaranchal 118.25 119.72 110.75 93.66 98.13 Jharkhand 286.75 291.30 265.25 92.50 227.09	Lakshdweep 15.05 16.27 12.22 81.20 11.02 73.21 Pondicherry 33.10 35.54 33.47 101.11 26.60 80.37 Chhattisgarh 254,65 257.75 244.88 96.16 230.57 90.55 Uttaranchal 118.25 119.72 110.75 93.66 98.13 82.98 Jharkhand 286.75 291.30 265.25 92.50 227.09 79.20

12.00 Noon

PAPERS LAID ON THE TABLE

Report and Accounts (2003-2004) of Grih Kalyan Kendra, New Delhi and related Papers.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:

- (a) Annual Report and Accounts of the Grih Kalyan Kendra, New Delhi, for the year 2003-2004, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report [Placed in Library, See No. LT. 990/04]

Notification of Ministry of Coal

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND THE MINISTER OF STATE IN THE MINISTRY OF MINES(DR. DASARI NARAYANA RAO): Sir, I lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Development and Regulation) Act, 1957, a copy (in English and Hindi) of the Ministry of Coal Notification G.S.R. 540(E) dated the 25th August, 2004, publishing the Colliery Control Rules, 2004. [Placed in Library, See No. LT-992/04]